

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:1952
ANSWERED ON:08.03.2006
COMPENSATION TO VICTIMS OF ACCIDENTS IN COAL MINES
Khaire Shri Chandrakant Bhaurao

Will the Minister of COAL be pleased to state:

(a) Whether any proposal to increase the compensation to the dependent families of the workers affected by accidents in coal mines is under the consideration of the Government, and

(b) If so, the details thereof?

Answer

MINISTER OF STATE FOR COAL (PR. DASARI NARAYANA RAO)

(a) & (b): The dependent families of the workers affected by accidents in coal mines are paid compensation as per the provisions of Workman's Compensation Act, 1923 as amended from time to time. At present, there is no such proposal under consideration of the Government to increase the compensation. However, as per National Coal Wage Agreement (NCWA)-VII, which is effected from 1-7-2001, the amount of ex-gratia payment in addition to compensation payable under the Workman's Compensation Act, 1923 has been increased from Rs. 25,000/- to Rs. 30,000/- in case of death or permanent total disablement resulting on account of accident arising out of and in course of employment. The amount of life Cover Scheme payable in case of death while in service has also been increased from Rs. 30,000/- to Rs. 40,000/- in NCWA-VII.